

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) No Sir.

(b) to (d) Do not arise in view of reply to part (a) of this question.

[English]

HRA to the Employees of Central Government Undertakings

479. SHRI NRIPEN GOSWAMI : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Central Government Undertakings have implemented the recommendations of the Fifth Pay Commission;

(b) if so, the details thereof;

(c) whether the enhanced House Rent Allowance payable to the employees of the Central Government Undertakings has been implemented by all the undertakings;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (e) There are 69 PSUs which follow Central Government pay scales and are covered by the pay Commission's recommendations and Government decisions thereon. Government orders have been issued for implementation of the new pay scales and other benefits in the case of these employees. Actual implementation of the orders are monitored by the administrative Ministries concerned and the respective PSU managements.

Delicensing of Core Sectors

480. SHRI K.S. RAO : Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal for delicensing of refinery, coal and mining sectors;

(b) if so, the details thereof;

(c) the advantage that are likely to accrue by delicensing of these sectors; and

(d) the time by which a final decision is likely to be taken in the matter?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) Review of delicensing of industries is a continuous process and refinery, coal, lignite sectors are among the industries being considered.

(c) and (d) No final decision regarding delicensing of these sectors has yet been taken by the Government nor any time frame has been formulated for the purpose.

Functioning of Government Hotels

481. SHRI V.M. SUDHEERAN : Will the Minister of TOURISM be pleased to state:

(a) whether Government have taken or proposed to take any steps to improve the condition of the Government owned hotels;

(b) if so, whether these hotels are running in profit;

(c) the details regarding the financial position of these hotels;

(d) whether Government have made any study on the staff pattern of these hotels; and

(e) whether Government have taken any steps to avoid wasteful expenditure in these hotels?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) Steps are taken for the improvement/upgradation of ITDC's Hotels on a continual basis. A provision of Rs. 28 crores has been made in the Annual plan of ITDC for the year 1998-99 for the renovation/upgradation of its various hotels.

(b) and (c) A statement showing the turn over and the net profit/loss for the year 1997-98 (provisional figures) in respect of 26 ITDC Hotels is attached.

(d) The requirement and deployment of staff in hotels is reviewed and decided on the basis of operational needs.

(e) In order to control wasteful expenditure, the matter has been reviewed and it has been impressed upon the heads of all the units that they should (i) ensure that there are no leakages specially in the Food & Beverages Departments (ii) monitor the performance of health clubs (iii) treat each restaurant in all the hotels as a separate profit centre.

Statement

Statement showing financial performance of IDTC Hotels during 1997-98

S.No.	Name of the unit	1997-98 Turn over	Prov. Net Profit/ Loss (Rs. in lakhs)
1	2	3	4
1.	Agra Ashok, Agra	147.30	-74.22
2.	Airport Ashok, Calcutta	1258.61	53.86
3.	Ashok, Bangalore	1610.31	209.36
4.	Ashok, New Delhi	5246.02	1124.32
5.	Ayn, New Delhi	752.00	-23.80

1	2	3	4
6.	Aurganabad Ashok	69.77	-56.07
7.	Bodhgaya Ashok	81.78	8.30
8.	Hassan Ashok	132.00	6.00
9.	Jaipur Ashok	183.64	-64.91
10.	Jammu Ashok	74.32	-27.49
11.	Janpath Hotel, N. Delhi	1069.33	86.08
12.	Kalinga Ashok, Bhubaneswar,	185.48	-23.51
13.	Kanishka Hotel, N. Delhi	2117.14	472.04
14.	Khajuraho Ashok	38.31	-44.44
15.	Kovalam Ashok Beach Resort	1025.40	122.26
16.	Lalithmahal Palace Hotel	512.55	179.56
17.	Laxmi Vilas Palace Hotel	365.58	121.51
18.	Lodhi Hotel, New Delhi	751.41	109.68
19.	Madurai Ashok	130.82	-11.46
20.	Manali Ashok	31.34	-30.17
21.	Pataliputra Ashok, Patna	197.55	11.19
22.	Qutab Hotel, N. Delhi	930.48	397.33
23.	Ranjit Hotel, N. Delhi	240.60	-121.21
24.	Samrat Hotel, N. Delhi	1434.58	151.38
25.	Temple Bay Ashok Beach Resort	167.45	14.63
26.	Varanasi Ashok	169.77	-87.05
		18923.54	2503.17

Income tax Exemption to Political Parties

482. SHRI RAMKRISHNA BABA PATIL : Will the Minister of FINANCE be pleased to state:

(a) whether some political parties are not eligible for exemption of income tax;

(b) if so, the details thereof and reasons therefor;

(c) the number of political parties which have not paid income tax regularly; and

(d) the action proposed to be taken by the Government against such parties?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M. R. JANARTHANAN) : (a) Yes Sir.

(b) Under section 13A of the Income-Tax Act, 1961, Income from House property and Other Sources or income by way of voluntary contributions, accruing to the political parties, is exempt from income-tax, subject to fulfilment of conditions specified therein. However, those political parties which are not registered with the Election Commission of India under paragraph 3 of the Election Symbols (Reservation & Allotment Order 1968), or which are not deemed to be registered under the proviso to subparagraph 2 of the aforesaid paragraph or which do not fulfil conditions laid down u/s 13A of the Income-Tax Act, 1961 are not eligible for such exemption.

(c) and (d) Information is being collected and will be laid on the Table of the House in due course of time.

[Translation]

Steps to Unearth Undisclosed Money

483. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of FINANCE be pleased to state:

(a) the steps being taken to unearth the undisclosed money;

(b) the extent to which sources has been achieved in this regard and the amount of undisclosed money seized during the year 1996-97 and 1997-98 so far ; and

(c) whether the Government have assessed the quantum of such money and the manner in which it is utilised?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARATHANAN) : (a) The Government have been taking necessary legislative, fiscal and administrative measures, from time to time to unearth the undisclosed money. Rates of taxation have been progressively rationalised. Besides, the Income Tax Act, 1961 contains a number of provisions aimed at unearthing the undisclosed money. These include, *inter alia*, provision regarding compulsory maintenance and audit of accounts in appropriate cases u/s 44AA and 44AB, restrictions on cash transactions u/s 40 A(3), 269SS and 269T, preemptive purchase of properties under Chapter XXC and provisions regarding penalties and prosecutions for punishing tax defaulters. The Act also contains provisions regarding summons, surveys and searches etc. to detect tax evasion. A new procedure for making assessments in cases of search has been introduced with the levy of tax on undisclosed income at 80%. These provisions are resorted to in appropriate cases.